

**THE CENTRAL ADMINISTRATIVE TRIBUNAL  
JAIPUR BENCH, JAIPUR  
ORDER SHEET**

APPLICATION NO.: \_\_\_\_\_

Applicant(s)

Respondent (s)

Advocate for Applicant (s)

Advocate for Respondent (s)

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

**30.06.2008.**

**OA No. 247/2008**

Mr. PN. Jatti, Counsel for applicant.

Heard learned counsel for the applicant.

Learned counsel for the applicant submits that he wants to withdraw this OA at this stage with liberty reserved to him to file separate OA for the same cause of action and also for challenging the adverse ACRs remarks on the basis of which applicant could not be promoted.

In view of what has been stated above, the applicant is permitted to withdraw the aforesaid OA with liberty reserved to him to file fresh OA for the same cause of action.

The OA shall stand disposed of accordingly.

*J.P. SHUKLA*  
**J.P. SHUKLA**  
MEMBER (A)

*M.L. CHAUHAN*  
**M.L. CHAUHAN**  
MEMBER (J)

AHQ